

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.524/2014

Date of Decision: 22.01.2019.

CORAM: R. VIJAYKUMAR, MEMBER (A)
R.N. SINGH, MEMBER (J)

Shri N. Srinivasan, IDAS,
 Sr. Dy. IFA (DCDA) Retd. Aged 62 years,
 Son of Late Narayanswamy,
 C/903 Asha Kunj, Samarth Garden,
 Datta Mandir Road, Bhandup (W),
 Mumbai 400 078.
 Retd. from O/o the IFA WNC,
 Mumbai 400 023.
(None present)

... *Applicant*

VERSUS

1. Union of India, through
 The Secretary to Govt.,
 Dept. of Defence (Finance),
 131-A, South Block, New Delhi 110 001.
2. Controller General of Defence Accounts,
 Ulan Batar Road, Delhi Cantt. - 110 010.
3. Integrated Financial Advisor,
 Western Naval Command, Sahid Bagat
 Singh Road, Mumbai 400 023.
4. Principal Controller of Defence Accounts
 (Navy), No.1 Cooperage Road,
 Mumbai 400 001.

... *Respondents*

(Advocate Shri N.K. Rajpurohit)

ORDER (Oral)

Per: R. N. Singh, Member (J)

None is present on behalf of the
 Applicant.

Shri N.K. Rajpurohit, learned counsel

for the Respondents.

2. The matter is listed for final hearing and this is 2014 matter.

3. Learned counsel for the respondents submits that identical issue has already been adjudicated by the Chandigarh Bench as well as Principal Bench of this Tribunal and the respective OAs have been dismissed by them.

4. The OA is dismissed in default for non-prosecution. No order as to costs.

(R.N. Singh)
Member (J)

(R.Vijaykumar)
Member (A)

dm.

JW
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